

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 369 of 2020

IN THE MATTER OF:

M/s. Manipal Media Network Ltd.

...Appellant

Versus

M/s. Vishwakshara Media Pvt. Ltd.

...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Mr. DP Chaturvedi, Advocate.

O R D E R
(Virtual Mode)

03.11.2020 Learned Counsel for the Appellant says that Rejoinder is served on Respondent and will be filed in Registry today.

Rejoinder may be filed within two days. Parties may file brief Written-Submissions, not more than three pages before next date. Copies of Judgments, on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' on **1st December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/